

**GOVERNMENT OF INDIA
AGRICULTURE
LOK SABHA**

UNSTARRED QUESTION NO:5688
ANSWERED ON:30.04.2013
SALE OF SPURIOUS SEEDS
Gandhi Smt. Maneka Sanjay

Will the Minister of AGRICULTURE be pleased to state:

- (a) whether the Government is taking any steps to bring about a legislation to check manufacture and sale of spurious seeds;
- (b) if so, the details thereof, State-wise; and
- (c) the time by which the legislation is likely to be enacted?

Answer

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FOOD PROCESSING INDUSTRIES (SHRI TARIQ ANWAR)

(a) to (c): Adequate provisions are available under the Seeds Act, 1966, the Seed Rules, 1968 and the Seeds (Control) Order, 1983 to check manufacture and sale of spurious seeds. To further strengthen the seed quality control regime in the country, the Department of Agriculture and Cooperation has also prepared and introduced the Seeds Bill, 2004 in the Rajya Sabha on 9th December, 2004.